## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(CAA)-67(PB)/2017

## IN THE MATTER OF:

YP Investment Pvt. Ltd. And Magnum Strips and Tubes Pvt.

.....Petitioner

SECTION:

UNDER SECTION 230 to 232 of the Companies Act

Order delivered on 24.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

Deepa Krishan Hon'ble Member (T)

For the Petitioner(s)

Shri Jeevesh Nagrath & Shri Pratham Sharma,

Advocates

For the Respondent(s)

Shri C. Balooni, Company Prosecutor for Regional

Director

Ms. Chetana Kandpal, Company Prosecutor for

Official Liquidator

## ORDER

Learned counsel for the Regional Director and Official liquidator request for further time of two weeks to file their observation with a copy in advance to the learned counsel for the petitioner.

Let the needful be done within two weeks.

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List on 10.08.2017.

(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

(DEEPA KRISHAN) (MEMBER TECHNICAL)

24.07.2017 Vineet